

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 23 of 2021

Under section 61 of Insolvency & Bankruptcy Code)

**(Arising out of Order dated 24.02.2021 in IA No.1094 of 2020 in C.P.(IB) No.153/7/HDB/2019
passed by the Hon'ble National Company Law Tribunal, Bench-I, Hyderabad**

In the matter of:

M/s Renganayaki Agencies,Appellant
Successful Resolution Applicant
Represented by Mr.S.Nadesan
"Aachi Illam', No.10/12,
D Silva Road, I Cross Street,
Mylapore, Chennai 600 004.

V.

Sreenivasa Rao Ravinuthala
Resolution Professional ..Respondent
For Samyu Glass Private Limited
Plot No.6, 3rd Floor, Kavuri Hills,
Phase-1, Jubilee Hills, Hyderabad

Present:

For Appellant : Mr.R.Vidhya Shankar, Advocate
For Resolution Professional : Mr.Aneesh, V., Advocate

ORDER

(VIRTUAL MODE)

Heard, the Learned Counsel, Mr.R.Vidhya Shankar, Advocate, appearing for the Appellant/successful Applicant. At this stage, Mr.Aneesh V, the Learned Counsel appears for the 'Resolution Professional' and prays for time to file short

Affidavit/Reply/Response of the Respondent and accordingly is granted time till 04.04.2021. Also that the Learned Counsel for the Appellant is required to e-file the 'Appeal Paper Book' and other material papers before 04.04.2021.

2. Till the next date of hearing, the implementation of the Impugned Order dated 24.02.2021 in IA No.1094 of 2020 in C.P.(IB) No.153/7/HDB/2019 passed by the Hon'ble National Company Law Tribunal, Bench-I, Hyderabad is stayed.

3. The 'Office of the Registry' is directed to List the matter on 05.04.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

24.3.2021

HR